

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.236 – IA/530(AHM)2024  
ITEM No.237 – IA/567(AHM)2024  
in  
**CP(IB)/338(AHM)2022**

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Bank of Maharashtra  
V/s

BirenKumar Palani  
(Personal Gaurantor of DNP Foods Limited)

.....Applicant

.....Respondent

**Order delivered on: 14/05/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Kamil Lokhandwala, Adv. a.w. Mr. Manoj Mishra,  
For the FC : Ms. Raina Birla, Adv.  
For the PG : None

**ORDER**

**IA/530(AHM)2024**

Personal guarantor is not available today.  
List for further consideration on 14.06.2024

**IA/567(AHM)2024**

This is an application filed by the applicant for Condoning the delay in filing in IA No. 530 of 2024 by the Applicant u/s. 99 of IBC, 2016 for taking on record the Report by RP dated 24.01.2024, by 62 (sixty-two) days w.e.f., 26.01.2024 i.e., expiry of 10 days from date of order dated 16.01.2024 till 28.03.2024 i.e., date of filing of said IA. The RP stated that he had to rush to Kolkata to take care of his ailing father for which he had filed the necessary documents with some delay but served copy within stipulated time period to respondents.

Heard Ld. Counsel for the applicant. Application is allowed as special case due to facts explained.

In view of the same, IA 567 of 2024 stands disposed-off.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**